

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3749 of 2020

Sourabh Kumar Yadav

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Rahul Ranjan, Advocate

For the State

: Mr. Ravi Prakash, Spl.P.P.

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

So far as the defect nos. 4 and 5 (e) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Deoghar Cyber Crime P.S. Case No. 09 of 2020.

It has been alleged that the mobiles, SIM card, Passbook, Rupay card etc. were recovered from the petitioner. He was suspected to be involved in Cyber Crime.

Learned counsel for the petitioner submits that the petitioner does not have any criminal antecedent and he is in custody since 17.02.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional District and Sessions Judge-II, Deoghar in connection with Deoghar Cyber Crime P.S. Case No. 09 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioner.

(RONGON MUKHOPADHYAY,J.)